

**GOVERNMENT OF TELANGANA
ABSTRACT**

Revenue (DM) Department – COVID-19 - Lockdown - Administrative Sanction for an amount of Rs.16,78,62,000/- to the District Collectors in the Telangana State to meet the cash component to Migrant workers - Under SDRF – Orders – Issued.

REVENUE (DISASTER MANAGEMENT-II) DEPARTMENT

G.O.Rt.No. 15

Dated: 30-03-2020
Read the Following

1. The Disaster Management Act 2005.
2. From the Ministry of Home Affairs, GOI letter no 33-04/2020-NDM-dated 28/03/2020
3. Ministry of Home Affairs, GOI order no 40-3/2020-DM-I(A), dated, 29th March, 2020
4. G.O.Ms.No.45, GAD, dated 22.03.2020
5. G.O.Ms.No.46, GAD, dated 23.03.2020
6. G.O.Rt.No.13, Revenue (DM.II) Dept., dated 30.03.2020
7. BRO.Nos.289, Finance (EBS-VII) Dept. dated:30.03.2020.

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ORDER:

In the G.O. 6th read above orders are issued ex-gratia cash relief to Migrant workers.

2. In the reference 7th read above, BRO has been issued for an amount of Rs.16,78,62,000/- as additional funds in relaxation of treasury control and quarterly regulation orders towards meeting the expenditure under cash component to Migrant workers affected due to COVID-19 lockdown.

3. In pursuance of the above orders, Government hereby accord administrative sanction for release of an amount of Rs.16,78,62,000/- (Rupees Sixteen crores seventy eight lakhs sixty two thousand only) to the District Collectors in Telangana State to meet the expenditure to extend cash relief to Migrant workers affected due to COVID-19 lockdown.

4. The Expenditure accorded in Para (3) above shall be debited to the following Head of Account.

MJH - 2245	- Relief on account of Natural Calamities
SMJH- 80	- General
M.H - 800	- Other Expenses
GSH - 25	- State Sector Schemes
SH - 14	- Covid-19 Pandemic
500	- Other Charges
503	-Other expenditure

5. All the District Collectors in Telangana State are permitted to draw the amount according to the requirement with permission to draw the amount under A.C. bill as per the allocations indicated in Annexure-II to G.O. 6th read above. Further, it is also requested to refund the unspent balances if any remained to the Government Account.

(P.T.O.)

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6. All the District Collectors in Telangana State are requested to submit the consolidated utilization certificates for the amounts sanctioned now for the State Audit Authorities.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

**M. JAGADEESHWAR
PRINCIPAL SECRETARY TO GOVERNMENT
REVENUE (DM) DEPARTMENT**

To

All the District Collectors in Telangana State.

The Principal Secretary to Finance Department.

The District Treasury Officers Concerned.

The Dy. Pay & Accounts Officer, Telangana Secretariat, Hyderabad.

The Accountant General, Telangana. Hyderabad.

The Pay & Accounts Office, Abids, Hyderabad.

The Director of State Audit Department, Hyderabad.

Copy to:

The P.S to Chief Secretary to Government,

The P.S to Spl. Secretary to Chief Minister.

The Finance (EBS.VII) Department.

The Commissioner of I & PR, Hyderabad.

The Revenue (DM-Accounts) Dept.,

SF/SC

// FORWARDED BY ORDER //

SECTION OFFICER